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Title: Need to take steps to set up Fast Track Court to adjudicate on crimes against women.

KUMARI SUSHMITA DEV (SILCHAR): Hon. Speaker Madam, I am extremely grateful that you gave me the opportunity to speak on a very significant matter. As pointed out by my colleague Smt. Kirron Kher, today is 16th December, a significant day but also a sad day for the nation because I think we have come a full circle.

Smt. Kirron Kher in her speech reminded us that doctors take oath to save lives but we as Parliamentarians take an oath every time we get elected to uphold the Constitution. This Constitution tells me that as a woman, I am equal, as a woman I am free, as a woman I have the liberty to live and work just like any other citizen in this country. But the recent rape case on 5th December brings to the forefront the question whether the Government has done enough- I will not politicize the issue as to which Government- but have we done enough in the last two years to make the safety and security of women guaranteed as per the Constitution? I would like to raise two minor issues. First, the Fast Track Court put into place to adjudicate on crimes against women have been defeated by the fact that the appeal today lies in the hon. Supreme Court against the conviction that was given by the Fast Track Court. Can the Government of India give an assurance that today on 16th December they will initiate an interim application to the hon. Speaker asking for expediting Nirbhaya case so that the accused persons can be brought to justice.

Secondly, the hon. Finance Minister has given Rs 50 crore in the last budget for transport system. I request the Government that this fund should be utilized and utilized fast so that we are safe on the streets of Delhi and my security as a woman in Delhi not just an illusion in future.

13.00 hrs.

माननीय अध्यक्ष : श्रीमती मीनाक्षी लेखी, आपका नोटिस समझ में नहीं आया है। दो इश्यू नहीं जोड़े जाते हैं। मैं इसी इश्यू पर दो-तीन महिलाओं को अलाऊ कर रही हूँ।